

(c) the number of flats allotted so far and the number of flats lying unoccupied at present;

(d) the reasons for not allotting these flats;

(e) the time by which all the remaining flats are likely to be allotted; and

(f) the time by which the problem of drinking water in these flats is likely to be solved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) 256 Type-IV (Special) quarters have been constructed by CPWD in the Pinjarapole Complex, South Delhi.

(b) The above 256 quarters were constructed during the year 1993-94 and a sum of Rs. 877.53 lakhs was incurred on their construction.

(c) to (e). All the flats have been allotted to eligible persons.

(f) There is no problem of drinking water.

National Power Development Fund

3855. SHRI MULLAPPALLY RAMACHANDRAN : Will the PRIME MINISTER be pleased to state :

(a) whether NTPC has recommended for setting up of a National Power Development Fund by collecting cess from consumers;

(b) if so, the details thereof; and

(c) the decision taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). No formal proposal for setting up of a National Power Development Fund by collecting cess from consumers has been recommended by the National Thermal Power Corporation (NTPC). However, Chairman and Managing Director, NTPC in his personal capacity has suggested the setting up of such a Fund.

Delhi Urban Arts Commission

3856. SHRIMATI MEIRA KUMAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that Delhi Urban Arts Commission has permitted construction of high rise buildings near any historical buildings and monuments tending to obstruct their field view;

(b) whether any complaints have been received by the Government in this regard; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (c). The Delhi Urban Arts Commission is required to scrutinise, approve or modify proposals received from the local bodies from the point of view of skyline or the aesthetic quality of surroundings. However, the Archaeological Survey of India has reported that three buildings namely, DLF building, NDMC building, Park Hotel and State Bank of India have come up in the vicinity of the Jantar Mantar Observatory; and there has been criticism in the press and media in addition to complaints from Non-Governmental Organisations and individuals in this regards. However, DUAC has stated that the State Bank of India building was constructed before the DUAC came into existence. As regards other buildings, DUAC has approved proposals taking into account all regulatory provisions and views expressed by the Archaeological Survey of India.

Government Servants

3857. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) whether retired Indian Government Servants who later acquire foreign citizenship are debarred from drawing pension from the Government of India;

(b) whether Indian citizens are debarred from drawing pension from foreign Government too; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) As far as Civilian Central Government employees governed by CCS (Pension) Rules, 1972 and the corresponding rules applicable to Railway employees and officers of the All India Services are concerned, they are not debarred from drawing Government of India pension on acquisition of foreign citizenship. However, in accordance with the provisions contained in Pension Regulation for the Army and its corresponding provisions for Navy and Air Force, when a pensioner becomes a naturalised citizen of a foreign state, the Government may decide, after consideration of the circumstances of the case, to the withholding/discontinuing of the pension.

(b) No, Sir.

(c) Does not arise.